

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 38/MP/2016

- Subject : Petition under Section 79 (1) (c) read with 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003 inter-alia seeking a declaration that the factor/events, namely, delay in forest clearance of land for main plant, cancellation of allocated coal block to the petitioner, non signing of Fuel Supply Agreement, delay in acquisition/procurement of land for main plant, delay in approval of land for ash Pond by State of Odisha, delay in clearance of railway line from Eastern Coast Railway, Odisha, delay in clearance for construction of dedicated transmission line from Ministry of power in construction of dedicated transmission line from Ministry of Power in the construction of the 2X660 MW coal based Thermal Power plant located in Dhenkenkenal District Odisha as force majeure events under BPTA dated 24.2.2010, seeking extension of time period for achieving the commercial operation date of project and other consequential reliefs under the BPTA dated 24.2.2010.
- Date of hearing : 14.7.2016
- Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Lanco Badandh Power Limited
- Respondents : Power Grid Corporation of India Limited and others
- Parties present : Shri Deepak Khurana, Advocate, LBPL
Shri Gautam Chawla, Advocate, PGCIL

Record of Proceedings

Learned counsel for the petitioner requested for four weeks time to file rejoinder to the reply of PGCIL. Request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder, by 12.8.2016 with an advance copy to the respondent. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 30.8.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**